SHRI N. SRI RAMA REDDY (Mysore): We are aware of it.

SHRI Y. B. CHAVAN: Then, the then Home Minister was asked: Why was it that he had not taken care to prevent this thing, this sovereign body is entitled to function interruptedly...

SHRI BHUPESH GUPTA: The same thing on the other . . .

SHRI Y. B. CHAVAN: There is always a very thin and difficult 1 ne as to what is necessary, what is the quantum of force, how far it was u ed and how far it was not used. Even then, I do believe that there should not be any indecent demonstration of force. 1 entirely agree. I will go into this aspect as suggested by the hon. Member.

SHRI JOACHIM ALVA: Thirty days' jail is really unwarranted.

SHRI Y. B. CHAVAN: Mr. Buupesh Gupta also raised the question of class. I am told that they will be given the class to which political prisoners are entitled. They will not be treated as C class prisoners.

REFERENCE TO DINNER PARTY ALLEGED TO HAVE BEEN GI-VEN BY SHRI BABUBHAI M. CHINAI

श्री राजनारायण (उत्तर प्रदेश): ग्राप ने हम को इजाजत दी थी। जरा सन लीजिये। मैं एक मिनट में खत्म कर दुगा। एक मिनट। केवल एक मिनट। मुझे यह कहना है कि राष्ट्र-पति के निधन के संबंध में 13 दिन की यह राष्ट्रीय मोनिंग (शोक) हो रही है ग्रौर उस के बीच में श्री बाब्भाई चिनाई ने श्री एस० के० पाटिल से मिलने के लिये अपने मकान पर कल डिनर दिया जिस मे 200 के करीब लोग गये ग्रौर कैंबिनेट मिनिस्टर तक गये। तो यह राष्ट्र का ग्रवमान हे। मै के ग्राप द्वारा मदन के सम्मानित सदस्यों को 10-15 RSS/ND/69

Dinner party given by 3434 Shri B. M. Chinai

बताना चाहता हूं कि हम इतने बेहया हो गये है ग्रौर इतने निर्लज्ज हो गये है कि इस बात को रोक नही पाये कि श्री एस० के० पाटिल से मिलने के लिये श्री बाबुभाई चिनाई ग्रपने यहां इतने लोगो को बुलायें।

SHRI BHUPESH GUPTA (West Bengal): Madam, we should speak because Dr. Zakir Husain was Chairman of our House. There was State mourning or 13 days and we find a Member of this House throwing a big party. Let it be Mr. S. K. Patil . . . (Interruptions) Two hundred motor cars were there in front of his House. We would like to know how much Mr. Babubhai Chinai has spent on that party, whether he had included that in the Expenditure Tax. How much has he spent?

श्री राजनारायणः यह देण का ग्रपमान है। बाबुभाई चिनाई एक लाख स्पया खर्च करें, हम से क्या मतलब है। कल उन्होने गलत किया।

SHRI BABUBHAI M. CHINAI (Maharashtra): Madam, first of all, the statement which has been made by Mr. Rajnarain and Mr. Bhupesh Gupta is nothing but a blatant lie.

SHRI RAJNARAIN: Why?

SHRI BABUBHAI M. CHINAI : I never disturbed you. I did not invite anybody to dinner on the 13th night. Secondly, this report has come out to malign me and my friend, Mr. S. K. Patil. This is a report from the palace . . .

(Interruptions)

SHRI A. G. KULKARNI (Maharashtra): Palace?

SHRI BABUBHAI M. CHINAI: One minute.

SHRI BHUPESH GUPTA: Which palace?

SHRI M. P. BHARGAVA (Uttar Pradesh): Let him have his full say.

SHRI BABUBHAI M. CHINAI: Allow me to speak. You must have read in today's papers reports in connection with the results of the Congress Parliamentary Party. Identical reports appeared in three papers. That also was inspired by the palace.

An HON. MEMBER: What is the palace?

SHRI BABUBHAI M. CHINAl: Why don't you allow me? If you do not allow me...

SHRI A. G. KULKARNI: What do you mean by 'palace'?

SHRI BABUBHAI M. CHINAI: I am not going to be maligned by anybody here.

THE DEPUTY CHAIRMAN: Mr. Chinai, you used the word 'palace'. You must say about it because the whole House is agitated over this.

SHRI BABUBHAI M. CHINAI: What I wanted to convey was that this is an inspired message. I have not played host to any dinner on the 13th as alleged by Mr. Bhupesh Gupta and Mr. Rajnarain. Let them find out who was the host for this and let them find out who attended. I deny that.

SHRI BHUPESH GUPTA: Madam, I invite your attention . . .

श्री राजनारायण : मैंडम, पर्सनल एक्स-प्लेनेशन । मैं ने यहां बैठे बैठे तीन कैबिनेट मंतियों को स्लिप दी जिस में दो ने कहा कि हम नहीं गये ग्रौर एक ने कहा कि मैं गया था। उम के साक्षी गंगा बाबू भी है ग्रौर लोग भी हैं। मैं ने यह लिखा था कि कल श्री बाबुभाई चिनाई जी के डिनर में क्या ग्राप शामिल हुए थे। एक ने कहा कि गये थे ग्रौर दो ने कहा नहीं गये। तो बाबुभाई चिनाई गलत बात कह रहे हैं।

Dinner party given by 3436 Shri B. M. Chinai

SHRI BABUBHAI M. CHINAI: This is a blatant lie that they have said to malign me and my friend. 1 have only. . (Interruptions) Madam Deputy Chairman, I have an 'At Home' this evening in honour of my friend. It is a printed card which I have only . . (Interruptions) Madam am not sorry for that. About those who would come, it will be a pleasure for me. About those who would not come, I will be sorry. But to say that I played host is nothing but blatant blackmailing and blatant lie from Mr. Bhupesh Gupta and Mr. Rajnarain.

THE DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: I seek your protection, Madam . . .

(Interruptions)

THE DEPUTY CHAIRMAN: There are three or four people speaking. Nothing will go on record.

SHRI ARJUN ARORA (Uttar Pradesh): Madam, I have two points of order, first, that the word 'lie' has been repeatedly held to be unparliamentary both in the House of Commons and in this House. The word 'lie' has been held to be unparliamentary. Mr. Babubhai Chinai in excitement has used that word about half a dozen times. That word must be expunged . . .

(Interruptions)

THE DEPUTY CHAIRMAN: Why do you not listen to the hon'ble Member?

SHRI ARJUN ARORA: ... Secondly, Madam, Members must speak a language which other Members understand. Mr. Babubhai Chinai was talking of some palace which nobody in the House seemed to understand. He must make it clear.

श्री राजनारायण : मैडेम, मै समझता हूं कि इन्दिरा पैलेस है । UPTA: They | Institutes o

SHRI BHUPESH GUPTA: They are saying privately that the Prime Minister has inspired to issue this message. Everybody knows it.

SHRI BABUBHAI M. CHINAI: Madam Deputy Chairman, if I have used any unparliamentary word, I am really sorry. If "blatant lie" is unparliamentary, it may be changed to "untrue". But what I said is a fact.

SHRI BHUPESH GUPTA: Was there any dinner at his residence? Is it not a fact that in front of his house 200 cars were parked?

PAPERS LAID ON THE TABLE

AUDIT REPORT (COMMERCIAL), 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C SETHI) Madam, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Audit Report (Commercial), 1969. [Placed in Library. See No. LT-1187/69]

ANNUAL REPORT (1966-67) OF THE DEVELOPMENT COUNCIL FOR FOOD PROCESSING INDUSTRIES

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA RED-DY). Madam, I beg to lay on the Table, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951, a copy of the Annual Report of the Development Council for Food Processing Industries for the year 1966-67. [Placed in Library. Sce No. LT-1189/69.]

ANNUAL ACCOUNTS (1967-68) OF THE INDIAN INSTITUTE OF TECHNOLOGY, MADRAS AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH). Madam, I beg to lay on the Table, under sub-section (4) of section 23 of the

Institutes of Technology Act, 1961, a copy of the Annual Accounts of the Indian Institute of Technology, Madras, for the year 1967-68, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-1191/69.]

NOTIFICATIONS UNDER THE CINEMATO-GRAPH ACT, 1951

IHE MINISTER OF STATE IN IHE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVE-LOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY): Madam, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Jable, under sub-section (3) of section 8 of the Cinematograph Act, 1951, a copy each of the following Notifications of the Ministry of Information and Broadcasting:—

(1) Notification G.S.R. No. 1011, dated the 11th April, 1969, (in English), publishing the Cinematograph (Censorship) Second Amendment Rules, 1969.

(11) Notification G.S.R. No. 1012, dated the 11th April, 1969 (in Hindi), publishing the Cinematograph (Censorship) Second Amendment Rules, 1969.

[Placed in Library. See No. LT-1139/69 tor (1) and (11).]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955 AND RELATED PAPERS

SHRI M. S. GURUPADASWAMY Also, Madam, on behalf of Shri Annasaheb Shinde, I beg to lay on the Table —

A copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—

(1) Notification G.S.R. No. 2181/Ess. Com./Sugar, dated the